

**CENTRAL ADMINISTRATIVE TRIBUNAL
PATNA BENCH, PATNA**

**RA No050/00024/2017
In OA No050/00644/2012**

Date of order 05.02.2021

CORAM

**HON'BLE SHRI M.C. VERMA, MEMBER [J]
HON'BLE SHRI SUNIL KUMAR SINHA, MEMBER [A]**



1. The Union of India through the General Manager, East Central Railway, Hajipur, District- Vaishali (Bihar)
2. The General Manager (Personnel), East Central Railway, Hajipur, District- Vaishali (Bihar).
3. The Chief Administrative Officer (Construction), East Central Railway, Mahendru Ghat, Patna.
4. The chief Signal & Telecom Engineer (Project), East Central Railway, Hajipur, District Vaishali (Bihar).
5. The Deputy Chief Signal & Telecom Engineer (Construction) East Central Railway, Samastipur (Bihar).

.....Applicants

By Advocate : Shri B.K. Choudhary with Shri Kumar Sachin (for respondents in O.A.)

Versus

1. Rajendra Kumar Mishra, Son of Sri Rama Shankar Mishra, E.S.M. Grade-III under Deputy Chief Signal & Telecom Engineer (Construction) East Central Railway, Samastipur (Bihar).

.....Respondents

By Advocate: Shri Sunil Kumar (for applicant in O.A.)

O R D E R (ORAL)
M.C. Verma, M [J]

1. This is an Review application filed by Respondents of O.A. No. 644/2012. Mutatis Mutandis the Review application centred on the ground that the applicant did place some incorrect facts. That, the contention of the applicant in original application that he was regularised alongwith 56 persons against Group 'D' post with effect from 31.12.1997

is incorrect and in fact the order was taken by diverting the facts of the case.

2. Shri B.K. Choudhary, learned counsel for applicant in RA (for respondents in O.A.) submits that this Review application has been filed, to review the order dated 04.11.2016 passed in O.A. 644/2012. That while passing the final order dated 04.11.2016 in O.A. 644/2012, this Tribunal allowed the O.A. with direction to the respondents to consider the regularisation of the applicant of O.A., namely Rajendra Kumar Mishra, against Group 'C' post within a period of three months from the date of receipt of copy of this order.



3. Learned counsel urged that in changed circumstances, the applicant has taken decision that much water has flown thereafter and now it deems appropriate to consider the case of applicant in O.A. for regularisation and that applicants of this R.A. are taking steps to consider his case for regularisation and would take decision within two/three months as per Rule and added that when the applicant of R.A. (respondents in O.A.) have taken decision to consider the case of applicant in O.A. so there is no utility to press this R.A. and therefore, the R.A. may be disposed of as not pressed for. Counsel for respondents (applicant in O.A.) request to pass appropriate order.

4. In view of the above submission of learned counsel R.A. Stands disposed of, as not pressed.

(Sunil Kumar Sinha) M (A)

(M.C. Verma) M [J]

/mks/